

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

121. C.P. 90/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Monitor India Private Limited (TRF)
V/s.
Registrar of Companies

Appearance

For Petitioner /Applicant: Nithish Bangera

For ROC : Jyotsna, Aroc, Mumbai

SECTION 441 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the petitioner submits that pursuant to order dated 19.03.2024, additional affidavit dated 29.04.2024 has been filed explaining the differences of calculation given by the ROC and the calculation given by the petitioner company explaining the provisions of section 441 explanation A, 451 and 154A of the Companies Act, 2013.

Ms. Joshna, AROC Mumbai, appeared and undertakes to go through these provisions pointed out by the petitioner company and to address the court on the next date of hearing on the issue of second/subsequent default and doubling the amount of default. List this matter on **27.08.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)